

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25051/2004

(From the judgement and order dated 02/11/2004 in FA No. 559/2004 &
AN No. 136729/2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BIRBAL

Petitioner(s)

VERSUS

G.D.A. & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for interim
relief and office report))

WITH

SLP(C) NO. 25536/2004

(With appln.(s) for exemption from filing O.T. and with prayer for interim
relief and office report)

SLP(C) NO. 25542/2004

(With appln.(s) for exemption from filing O.T. and with prayer for interim
relief and office report)

SLP(C) No. 335/2005

(With prayer for interim relief and office report)

SLP(C) No.360/2005

(With prayer for interim relief)

SLP(C) No. 417/2005

(With prayer for interim relief)

SLP(C) No. 436/2005

(With prayer for interim relief)

SLP(C) No. 437/2005

(With prayer for interim relief)

SLP(C) No. 438/2005

(With prayer for interim relief)

SLP(C) No.444/2005

(With prayer for interim relief)

SLP(C) No. 457/2005

(With prayer for interim relief and office report)

SLP(C) No. 699/2005

(With prayer for interim relief)

SLP(C) No. 701/2005

(With prayer for interim relief)

SLP(C) No. 702/2005

(With prayer for interim relief)

SLP(C) No. 6836/2005

(With office report)

SLP(C) No. 6834/2005

(With office report)

SLP(C) No. 7051/2005

(With appln.(s) for c/delay in filing SLP and office report)

SLP(C) No. 7052/2005

(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 7053/2005

(With appln(s) for c/delay in filing SLP and office report)

...2/-

- 2 -

SLP(C) NO. 5949/2005

(With office report)

SLP(C) No. 7055/2005

(With appln(s) for c/delay in filing SLP)

SLP(C) NO. 9352/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9355/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9356/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) NO. 6837/2005

(With office report)

SLP(C) No. 9357/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9358/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9359/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9360/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9361/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9362/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9363/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9364/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9365/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9366/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 9367/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 10489/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 11522/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 11523/2005

(With appln.(s)for c/delay in filing SLP and office report)

SLP(C) No. 18078/2005

(With Office Report)

Date: 18/11/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. M.N. Krishnamani, Sr. Adv.

Mr. Jawahar Singh Chudhary, Adv.

Ms. Reeta Singh, Adv.

Mr. Lalit Chaudhary, Adv.

Mr. Somyajit Pani, Adv.

Mr. Kamal Mohan Gupta, Adv.

Mr. Avadh Bihari Rohatgi, Sr. Adv.

Mr. C.P. Sharma, Adv.

Mrs. Geeta Sharma, Adv.

Mrs. Santosh Singh, Adv.

...3/-

- 3 -

For Respondent(s)

Ms. Savitri Pandey, adv.

Mr. Ajit Kumar Pandey, Adv.

Mr. J.K. Bhatia, Adv.

Mr. Rakesh Dwivedi, Sr. adv.

Ms. Reena Singh, Adv.

Mr. T. Mahipal, Adv

UPON hearing counsel the Court made the following

O R D E R

It is submitted on behalf of the respondents that in the matter of grant of compensation it

was discovered that a fraud was being played and huge amounts were being awarded by way of

compensation. The High Court has set up an inquiry and some action is also being taken.

It is in this background that the impugned orders have been passed wherein the

respondent has been directed to deposit only 25% of the enhanced amount out of which only half has

been directed to be paid to the petitioners on furnishing security and the remaining half without any

security. It is stated that the first order which was passed reducing the amount required to be

deposited by the respondent, will be produced before this Court since the said order takes notice of the

facts which persuaded the High Court to deviate in the matter. The respondents shall also bring on

within three weeks, record all necessary material. Let this be done with an advance copy to the

learned counsel for the petitioners.

List immediately thereafter.

(Ajay Kr. Jain)

(Vijay Dhawan)

Court Master

Court Master